

(c) if not, the reasons therefor;

(d) the steps being taken to train the labourers involved in ship breaking into the aspects of environmental and occupational hazards; and

(e) whether Government considers levying fee from the ship owners to provide better service conditions, health, safety and training to the labourers and their families?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (c) As per the order of the Hon'ble Supreme Court of 17-02-2006, a Central Technical Committee (CTC) under the Chairmanship of Secretary, Ministry of Environment and Forests was set up to regulate various activities of ship breaking industries. The CTC gave its recommendations touching all aspects of ship breaking. The recommendations are operative by virtue of the Supreme Court Order dated 6-9-2007. Pursuant to the directives of the Hon'ble Supreme Court, a series of measures have been taken for attenuating the hazards of ship breaking and for improving the working conditions at ship-breaking yards. Consequently, detailed protocols and procedures have been put in place for scrutinizing ships arriving for breaking and for handling and disposing of hazardous materials and wastes. The provisions of existing rules take adequate care of the hazards of ship breaking. Further, as and when any shortcomings are noticed, remedial steps are taken.

(d) and (e) Gujarat Maritime Board is running the safety training and labour welfare institute at Alang. A total of 44,974 workers have been trained into the aspects of environment, safety and occupational hazards. It is mandatory to engage trained labours by the ship recyclers. As such, there is no proposal under consideration for levying fee from the ship owners.

Environmental hazards of ship breaking at Alang

2616. SHRI SANTOSH BAGRODIA:

DR. E.M. SUDARSANA NATCHIAPPAN:

Will the Minister of STEEL be pleased to state:

(a) whether it is a fact that the ship breaking facility at Alang is still functional despite complaints of occupational and environmental hazards involved in ship breaking by semi or un-skilled labourers in unprotected working environment;

(b) if so, the details of ship breaking activity during the last three years, year-wise;

(c) the details of the number of labourers involved in the ship breaking at Alang; and

(d) whether any study has been commissioned by Government to scientifically improve the ship breaking facility at Alang?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (d) Ship breaking activities are undertaken at Alang and the operational procedures are being followed as

per the directions issued by the Hon'ble Supreme Court. As per the order of the Hon'ble Supreme Court of 17-02-2006, a Central Technical Committee (CTC) under the Chairmanship of Secretary, Ministry of Environment and Forests was set up to regulate various activities of ship breaking industries. The CTC gave its recommendations touching all aspects of ship breaking. The recommendations are operative by virtue of the Supreme Court Order dated 6-9-2007. Pursuant to the directives of the Hon'ble Supreme Court, a series of measures have been taken for attenuating the hazards of ship breaking and for improving the working conditions at ship-breaking yards. Consequently, detailed protocols and procedures have been put in place for scrutinizing ships arriving for breaking and for handling and disposing of hazardous materials and wastes. The provisions of existing rules take adequate care of the hazards of ship breaking. Further, as and when any shortcomings are noticed, remedial steps are taken.

2. Based on the report received from Gujarat Maritime Board, it is stated that at present, there are around 17000-18000 trained labours engaged in ship recycling at Alang by the Ship Recyclers. The details of ship breaking activity at Alang during the last three years, year-wise and Light Displacement Tonnage (LDT) are given below:-

Year	No. of ships	LDT (in MT)
2006-07	136	760800
2007-08	136	643437
2008-09	264	1944162
2009 - up to Nov. 2009	214	1745297

(MR. DEPUTY CHAIRMAN in the Chair)

PAPERS LAID ON THE TABLE

- I **Notifications of the Ministry of Micro, Small and Medium Enterprises.**
- II. **Annual Accounts (2008-09) of the Coir Board (Kochi) and Annual Reports and Accounts (2008-09) of FFDC Kannauj and NI-MSME, Hyderabad and Related Papers**
- III. **Memorandum of understanding between Government of India, Ministry of Micro, Small and Medium Enterprises and National Small Industries Corporation Limited, New Delhi**

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): Sir, I lay on the table: